

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

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No. OA. 350/00470/2014

Date of Order: 01.12.2016

Present : Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

Dulal Ch. Barua
VS.
S. E. Rly.



For the Applicant : Mr. SN Mitra, Counsel

For the Respondents : Ms. SD Chandra, Counsel

Order (Oral)

Justice Shri Vishnu Chandra Gupta, Judicial Member

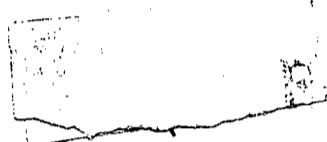
This petition has been filed by a retired employee for the refunded of amount which has been recovered from his retiral dues. He made a representation to the authorities. It has been contended that the General Manager has issued a necessary direction to refund the amount but till date the amount has not been refunded.

2. The learned counsel for respondents is present but the respondents have not filed any reply nor sought any time to file reply. However, with the consent of counsels for the parties this matter is being disposed off. Learned counsel for respondents submitted that a time bound order may be passed for redressal of the grievance of the applicant.

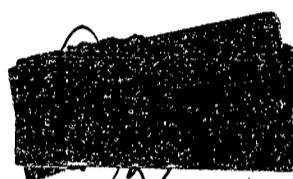
(Signature)

3. Therefore, we disposed of the petition finally at this stage that the authorities/competent authority will consider the claim of the applicant within a period of 2 months from the date of communication of this order and if the amount is found to be refunded, the same shall be refunded within the aforesaid period with statutory interest.

4. OA is accordingly disposed of. No costs.



(Jaya Das Gupta)
Administrative Member



(Justice Vishnu Chandra Gupta)
Judicial Member

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